

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

RAJYA SABHA

UNSTARRED QUESTION NO. 1845

TO BE ANSWERED ON MARCH 10, 2021

PUBLIC'S OBJECTIONS TO CENTRAL VISTA REDEVELOPMENT

NO. 1845. SHRI KUMAR KETKAR:

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the reasons for providing only two days time by Delhi Development Authority (DDA) to hear the public's objections and suggestions on the changes in land use pattern in relation to the Central Vista Redevelopment project;
- (b) whether a review of the process of hearing the public's objections to the changes in land use patterns will be undertaken; and
- (c) if so, the details thereof and if not, the reasons therefor?

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(HARDEEP SINGH PURI)

(a) to (c) Delhi Development Authority (DDA) has informed that the public notice inviting objections/ suggestions for change in land use was issued on 21.12.2019 giving 30 days time. In response, 1,292 objections/ suggestions were received. The Board of Enquiry and Hearing, set up by the DDA to hear the objections/ suggestions from public conducted its proceedings on 6th and 7th February, 2020. The entire process has been conducted under the provisions of section 11-A of the Delhi Development Act, 1957 and there is no proposal to review it.
